201 Alleged Shoot-at- SRAVANA 14, 1896 (SAKA) sight Orders at Gaya (St.)

Elections to 202
Committees

SHRI SHYAMNANDAN MISHRA: If it is found to be incorrect? I am asking you.

MR. SPEAKER: That is a hypothetical question. I cannot say anything about it.

श्री समु लिसये: इसके लिये यहा कोई मणीनरी होनी नाहिये। यह तथ्यो का सवाल है, यह राज्य के ग्रधिकारों की बात नहीं है।

श्राण्यास महोषय श्राप से ज्यादा वडी। मशीनरी कौन है ?

भी मणु लिमये . मै यही चाहता हूं कि तथ्यों के खोज के लियं कोई मणीनरी होनी चाहिये।

MR. SPEAKER: I am sorry; I am only concerned with what is before me.

PROF. MADHU DANDAVATE (Rajapur): If the hon. Minister here makes a wrong statement you can proceed under Direction 115, but if the State Government gives a wrong information?

MR. SPEAKER: I am not concerned. Order please; next item.

DR. KAILAS (Bombay South): How do you say it is wrong?

PROF. MADHU DANDAVATE: Suppose it is wrong....

MR. SPEAKER: Order please. Shri Jagiivan Ram. 12.56 hrs.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY COMMITTEE FOR N.C.C.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): Sir, I beg to move the following:—

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) Council of Indian Institute of Sciences, Bangalore

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRID, P. YADAV): I beg to move the following:—

"That in pursuance of sub-clause (a) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1

and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1, of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct. two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

The motion was adopted

(iii) COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): Sir, I beg to move the following:

"That in pursuance of sub-section (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

12.59 hrs.

MATTERS UNDER RULE 377

(i) Re LAYING OF REPORT OF NETAJI INQUIRY COMMISSION

SPEAKER: MR Professor, you have written to me an interesting letter.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Which Professor?

MR. SPEAKER: There are many Professors in this House, including myself, Professor, Samar Guha, you were so much in a hurry. You have written the date with your own hand and you have written it as 5th July, 1971 He has gone back three years. If I were to go technically into it I should not allow it to be raised, this is three years old, but . th my own hand, with your permission, I have corrected the date.

It is 5th August, 1974. Now you say that you will certainly be responsible for some very unusual performance in this House if I do not allow you the Khosla Enquiry anything on Commission Report to be laid. At the same time, you have assured me that though it will not be in keeping with the good traditions of Parliament but, still, at the end, you will say that whatever be your behaviour, you will always be in my hands.

13 hrs.

So, all I can say is this. You can, in a minute, let me know what you want to say: This is not late. But, I do not know what he has in his mind Before you do so, let the hon. Minister reply.

THE MINISTER OF HOME AF-FAIRS (SHRI UMA SHANKAR DIK-SIIIT): Sir, I have got all the facts and I want to make a statement in this House. Government have no desire or intention to delay presenting the Report to Parliament. The Commission presented its Report to Government on 30th June, 1974.